

C-10

CENTRAL ADMINISTRATIVE TRIBUNAL  
CIRCUIT BENCH, LUCKNOW

....

Registration T.A. NO. 1168 of 1987

Bramha Nand Gupta ... Petitioner  
vs.

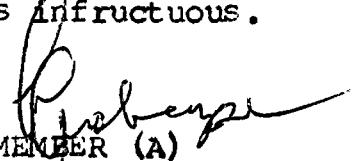
Union of India and ors.... Opp. Parties

Hon' Mr Justice Kamleshwar Nath, V.C.

Hon' Mr K. Obayya, A.M.

(By Hon' Mr Justice Kamleshwar Nath, V.C.)

Shri Anil Srivastava files Vakalatnama of  
Shri Amit Sthalkar Counsel for the opposite parties.  
He also files an application dated 26.7.89 of Shri  
Sthalkar mentioning that the impugned suspension order  
dated 22.3.82 contained in Annexure-I to the writ petition  
has already been withdrawn by order dated 2/3-5-1985 of  
the D.R.M. (Engineering), North Eastern Railway, Lucknow.  
A copy of the revocation order has been annexed to  
the application. In this situation, no further proceeding  
are required in the present case. The petition is  
dismissed as infructuous.

  
MEMBER (A)

  
VICE CHAIRMAN

(sns)

January 3, 1990.

Lucknow.